

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1752 of 2021

Chandra Shekhar Sah @ Chandra Prasad Sah	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	:	None
For the State	:	None

Order No.02 Dated- 20.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Complaint (O.C.R.) Case No.699 of 2017 registered under sections 41/42/52 of the Indian Forest Act.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner is the owner of the tractor which was seized by forest officials while transporting illegally extracted stone from reserve forest. It is further averred in the anticipatory bail application that the said stone was purchased through proper *challan* and the seized stone are not the stolen one. It is also averred in paragraph no.10 of the anticipatory bail application that the petitioner has no criminal antecedent and that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.5000/- and on

furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Dumka, in connection with Complaint (O.C.R.) Case No.699 of 2017 with the condition that the petitioner will co-operate with the trial of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Gunjan-